[Shri Vishwanath Pratap Singh]
Board, subject to the other provisions of the said Act."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve members of the Rubber Board, subject to the other provisions of the said Act."

The motion was adopted.

15.26 hrs
BANKING SERVICE COMMISSION
BILL*

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Sir, I teg to more for leave to introduce a Bill to provide for the establishment of a Commission for the selection of personnel for appointment to services and posts in ertain banking institutions and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: Shri Madhu Limaye.

श्री सबु सिसये (वाका) र उपाध्यक्ष महोदय, मुझे निर्क दो तीन बाते कहनी है। यह विश्रेयक इम निए लाया गया है कि ग्राब-जेक्टिय, राशनल ग्रीर इमार्गल मिलेक्शन हो। इस निद्धान्त में तो मैं सहमत हूं, लेकिन जब बैंको के चेयरमैंत ही नेपाटिज्म वाला काम करेगे, ता उस के बारे म क्या किया जायेगा। बैंक ग्राफ बड़ौदा के लोगों ने मेरे पास यह लिख कर भेजा है। SHRI C. SUBRAMANIAM: Will this arise at the stage of introduction? He can raise it later.

श्री मधु लिमये : भ संक्षेप में कहूंगा। जब मंत्री महोदय आवजे किटव, राशनल और इमपार्शन सिलेक्सन चाहते हैं, तो वह भी मानेगे कि चेयरमैन का मिलेक्सन भी ठीक ढग से हो, नहीं तो वह बिल अधूरा रहेगा। बैक आफ बड़ौदा से मुझे यह प्राप्त हुआ है। मै इस की पुरा नहीं पढूगा। मैं केवल चार पांच लाइने पढ़गा।

Managing Director, "Chairman and V. D. Thakkar, should Shri trom the Bank be removed of Baroda for breach of rules of business and breach of propriety and for corrupt plactice involved in the sanctioning of the advances/ limits to the companies in the statement and also for concealing the tacilities granted to the companies from the Board of Directors until a reference to the Board was forced upon him."

यह बहुन मीरियस चर्चा है। लिमिट्स श्रोर एडवासिज की जानकारी बोई ग्राफ डायरेक्टर्ज से छिपाई गई भीर जब उन्हें सजबूर किया गया, तब उन्होंने वह जान-कारी दी। इस तरह के नेपाटिज्म के श्रीर भी चार्जिज है। मैं उन की तफसील में नहीं जाऊगा। नेकिन मैं चाहना हूं कि मंत्री महोदय अपने जवाब में यह जरूर बताये कि जेनेरल मैंनेजर मनेजिंग डायरेक्टर या चेयरमैन बगैरह टाप पोस्टस के बारे में भी कोई काइटेरिया है, या वे मनमाने अंग से भर्ती किये बायेंगे।

[&]quot;Published in Gazette of India Extraordinary Part II, Section 2, deted 25.11.74

Foreign Exchange and Prev. of Smuggling Activities Bill

Conservation of

इम बिल के द्वारा सरकार यह तय करने जा रही है कि सीधा रेक्टमेंट 25 परसेट या स्रधिक हो । कई वैकों में युनियनों और बैक मैंनेजनटस के बीच में इस बारे में एग्रीमेट्स है। बैक आफ इंडिया में 20 परसेट का एग्री-मेंट है। इसी तरह बैक घाफ बड़ौदा में एग्रीमेंट हो चुका है। इस बीच में यह विश्वेयक झा रहा है। इस स्थिति में इन सारे एग्रीमेटस का क्या होगा।

मैं मंत्री महोदय से प्रार्थना करूगा कि वह वैंकों की गतिविधियों के बारे में भी सोचे। दो हुज।र रुपये का इाक्ट मिस-लेस हम्रा. इस लिए अन्ती हजार रुपये की मिक्युरिटीज मागी गई। यह इस से रेविलेट नहीं है, लेकिन च्कि यह मवाल आया है, इस लिए मै इस की उन के पाम मेज रहा है।

SIIRI C. SUBRAMANIAM: As far as selection of Chairmen for the various Banks is concerned, the appointment is made by the Government on the recomof the Reserve Bank. The mendation Reserve Bank takes into consideration the various qualifications required to man this post and on that basis they make their recommendations and the Government makes the appointments. fore, there is no necessity for having a Commussion for that purpose. This is a special post and, therefore, a special procedure will apply to that.

As far as the Bank of Boroda is concerned have also received many representations. l am looking into them. Immediately I may no' be able to give the answers. But I have received those representations and I am looking into them.

भी मच् लिमये : सीधे रेकटमेंट के वारे में एपीमेंटस का क्या होगा?

SIIRI C. SUBRAMANIAM: All that I shall look into.

DEPUTY-SPEAKER: question is:

> "That leave be granted to introduce a Bill to provide for the establishment of a Commission for the selection of personnel for appointment to services in certain institutions and for matters connected there with or incidental thereto,"

> > The motion was adopted

*SHRI C. SUBRAMANIAM: 1 introduce the Bill.

15 32 hrs. CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES RILL

MR. DEPUTY-SPEAKER: The next item is Item 12A, which promises to be a hot potato. But before I call the Minister to beg for leave to introduce the Bill I would like to mention that Shri Madhu Lam'ye has given notice that he would oppose this Bill and Mr. Janeshwar Mishra also. But Mr. Madhu Limaye has done something which to me appears to be, not out of order, but rather not so appropriate at this stage because he has given certain names and he wants to make cerallegations against them which is under the rules but not at the stage of introduction.

SHRI JYOTIRMOY BASU : (Demand Harbur) He may do on any occasion ...

DEPUTY-SPEAKER: This is MR. introduction stage. However, he has sent notices of this to the Minister for Parliamentary Affairs and I am told, copy of his letter is sent also to the Minister concerned. Perhaps it is difficult to be too strict with Members, you know, that is the best way how to ask for trouble ! Well. you can ask for leave now.